

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 306 of 2019**

**IN THE MATTER OF:**

**Pradeep M.R.** **...Appellant**

**Vs**

**Ravindra Belayur,** **....Respondents**  
**R.P. of Merchem Ltd. & Ors.**

**Present:**

**For Appellant:** **Mr. Kartik Malhotra, Advocate**

**For Respondents:** **Mr. K.V. Balakrishnan and Mr. T. Ravi Chandiran,**  
**Advocates for Respondent No. 1**

**Mr. P.V. Dinesh and Mr. R.S. Lakshman,**  
**Advocates for Respondent No. 2**

**Ms. Pooja Saigal and Mr. Akshay Gupta,**  
**Advocates for Respondent No. 3**

**With**

**Company Appeal(AT)(Insolvency) No. 307 of 2019**

**IN THE MATTER OF:**

**M/s Merchem(India) Pvt. Ltd. Anr.** **...Appellants**

**Vs**

**Ravindra Belayur,** **....Respondents**  
**R.P. of Merchem Ltd. & Ors.**

**Present:**

**For Appellants:** **Ms. Nishta Khurana, Advocate**

**For Respondents:** **Mr. K.V. Balakrishnan and Mr. T. Ravi Chandiran,**  
**Advocates for Respondent No. 1**

**Mr. P.V. Dinesh and Mr. R.S. Lakshman,**  
**Advocates for Respondent No. 2**

**Ms. Pooja Saigal and Mr. Akshay Gupta,**  
**Advocates for Respondent No. 3**

**With**

**Company Appeal(AT)(Insolvency) No. 315 of 2019**

**IN THE MATTER OF:**

**P.E. Thomas** **...Appellant**

**Vs**

**Ravindra Belayur,  
R.P. of Merchem Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Sumit Kumar Chauhan, Advocate**

**For Respondents: Mr. K.V. Balakrishnan and Mr. T. Ravi Chandiran,  
Advocates for Respondent No. 1**

**Mr. P.V. Dinesh and Mr. R.S. Lakshman,  
Advocates for Respondent No. 2**

**Ms. Pooja Saigal and Mr. Akshay Gupta,  
Advocates for Respondent No. 3**

**ORDER**

**16.08.2019** As against the same very impugned order, another appeal being Company Appeal(AT)(Insolvency) No. 554 of 2019 is likely to be listed on 5<sup>th</sup> September, 2019. Let these appeals also be listed along with Company Appeal(AT)(Insolvency) No. 554 of 2019 on **5<sup>th</sup> September, 2019**.

In the meantime, by way of last chance, the Appellants are allowed two weeks' time to file rejoinder affidavit to the replies of the Respondents.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)